

7
**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 272/2017 With C.P. No. 147/441/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2017**

Name of the Company: **Four Seasons Residency Ltd. & Ors.**

Section of the Companies Act: **Section 441 r/w 185 of the Companies Act, 2013**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SHRI NAVIN PAHWA FOR	SR. ADV.		Abasha.
2.	CHIRAG SHAH	PCS		

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned PCS Mr. Chirag Shah present for Applicants/ Original Petitioners. None present for ROC.

Applicants filed list of shareholders of Sampati Securities Ltd and Four Seasons Residency Ltd.

This application is filed by original petitioners seeking withdrawal of CP 147/2017 which is filed under section 441 of Companies Act, 2013 seeking compounding of the violation of section 185(2) of Companies Act, 2013.

Now the applicants say that no offence under section 185 of Companies Act, 2013 has been in fact committed by the applicants in view of section 185(1) explanation (d) of Companies Act, 2013.

Applicant requested time to file list of directors of Four Seasons Residency Ltd.

List the matter on 14.11.2017.

B. Neer 9.10.17
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 9th day of October, 2017.